

**C O N T E N T S**

**Fifteenth Series, Vol. XXXI, Thirteenth Session, 2013/1934 (Saka)  
No. 8, Tuesday, March 5, 2013/Phalguna 14, 1934 (Saka)**

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**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

**LOK SABHA DEBATES**

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LOK SABHA

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Tuesday, March 5, 2013/Phalguna 14, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

**WELCOME TO PARLIAMENTARY DELEGATION  
FROM MACEDONIA**

MADAM SPEAKER: Hon. Members, I have an announcement to make.

On behalf of the Members of the House and on my own behalf, it is my pleasure to extend a warm welcome to His Excellency Mr. Trajko Veljanoski and other distinguished Members of the Macedonian Parliamentary Delegation who are presently on a visit to our country and are seated in the special box.

They arrived in India on 4 March, 2013. I am sure that during their stay in our country they will not only experience the rich and diverse culture of India, but will also get closely acquainted with our Parliamentary system. I am confident that their visit will further strengthen the existing bonds of friendship and cooperation between our two countries. We wish them a very comfortable and rewarding stay in our country. Through them, we convey our greetings and best wishes to the Parliament, the Government and the friendly people of Macedonia.

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MADAM SPEAKER: Question Hour – Q. No. 101, Shri Mahabal Mishra.

... (Interruptions)

**11.02 hrs**

*At this stage, Shri P. Kumar, Shri D. Venugopal and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

**11.02 ¼ hrs**

*At this stage, Shri Dara Singh Chauhan, Dr. Shafiqur Rahman Barq and some other hon. Members came and stood on the floor near the Table.*

.....(Interruptions)

**11.02½ hrs**

**MADAM SPEAKER:** Q. NO.101, Shri Mahabal Mishra.

**(Q. NO.101)**

**श्री महाबल मिश्रा :** माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि सरकार ने बाबू जगजीवन राम जी के नाम से छात्रावास की योजना बनाई, जिससे अनेक एससीएसटी छात्रों को उज्ज्वल भविष्य बनाने का मौका मिलता है। ...(व्यवधान) उसके लिए मैं सरकार को बधाई देता हूँ। आज दिल्ली को लघु भारत कहा जाता है। दिल्ली में अनेक राज्यों से एससीएसटी के छात्र-छात्राएं पढ़ने आती हैं। ...(व्यवधान) क्या सरकार का विचार इस योजना के अंतर्गत दिल्ली में छात्रावास निर्माण करने का है जिससे एससीएसटी के छात्र-छात्राओं को इस योजना का लाभ मिल सके? ...(व्यवधान)

**श्री पी.बलराम नायक:** मैडम, हमने छात्रावासों के लिए अभी तक 325 करोड़ रुपये खर्च किए हैं और 552 होस्टल्स बनाए हैं। अभी तक 552 में से 252 होस्टल्स अंडर कंस्ट्रक्शन हैं। ...(व्यवधान) बॉयस के होस्टल्स के लिए मैचिंग ग्रांट्स केन्द्र और स्टेट की 50-50 परसेंट है और गर्ल्स के लिए अपनी मिनिस्ट्री से 100 प्रतिशत ग्रांट्स दे रहे हैं। हर स्टूडेंट के लिए 2 लाख रुपये हम खर्च कर रहे हैं। ...(व्यवधान)

**MADAM SPEAKER:** The House stands adjourned to meet again at 12 noon.

**11.04 hrs**

*The Lok Sabha then adjourned till Twelve  
of the Clock.*

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**12.00 hrs**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Shri Inder Singh Namdhari in the Chair)*

**PAPERS LAID ON THE TABLE**

... (व्यवधान)

**12.0 ¼ hrs**

*At this stage, Shri Ghanshyam Anuragi, Shri Dhananjay Singh and some other hon.*

*Members came and stood on the floor near the Table.*

... (व्यवधान)

MR. CHAIRMAN: Now, Papers to be laid on the Table.

... (*Interruptions*)

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the a Table copy of Notification No. S.O. 36(E) (Hindi and English versions) published in Gazette of India dated 3rd January, 2013, making certain amendments in Notification No. S.O. 2155(E) dated 21st September, 2011 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library, See No. LT 8454/15/13]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2011- 2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2011-2012.  
[Placed in Library, See No. LT 8455/15/13]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2011-2012.  
[Placed in Library, See No. LT 8456/15/13]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2011-2012, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.  
[Placed in Library, See No. LT 8457/15/13]
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-  
(i) G.S.R. 871(E)/Ess.Com./Sugar published in Gazette of India dated 3rd December, 2012 notifying factory-wise fair and remunerative price of sugarcane for the sugar season 2011- 2012.

- (ii) The Provisional Sugar (Price Determination for 2011-2012 Production) Amendment Order, 2012 published in Notification No. G.S.R. 872(E)/Ess.Com./Sugar in Gazette of India dated 3rd December, 2012.
- (iii) The Provisional Sugar (Price Determination for 2009-2010 Production) Amendment Order, 2012 published in Notification No. G.S.R. 873(E)/Ess.Com./Sugar in Gazette of India dated 3rd December, 2012.
- (iv) G.S.R. 56(E) published in Gazette of India dated 30th January, 2013, making certain amendments in Notification No. G.S.R. 993(E)/ESS.Com./Gur dated 23rd May, 1968.
- (v) S.O. 292(E) published in Gazette of India dated 30th January, 2013, making certain amendments in Notification No. S.O. 1059(E) dated 11th May, 2012.

[Placed in Library, See No. LT 8458/15/13]]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): I beg to lay on the Table a copy of the Indian Broadcasting (Engineers) Service Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 1(E) in Gazette of India dated 1st January, 2013 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library, See No. LT 8459/15/13]]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2010-2011.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8460/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 22 of 2012-13)--Performance Audit on Integrated Child Development Services (ICDS) Scheme, Ministry of Women and Child Development for the year ended March, 2011.

[Placed in Library, See No. LT 8461/15/13]

- (2) Report of the Comptroller and Auditor General of India-Union Government (Ministry of Finance) (No.3 of 2013)--Performance Audit on Implementation of Agriculture Debt Waiver and Debt Relief Scheme, 2008.

[Placed in Library, See No. LT 8462/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table a copy of the Vice-President's Pension, Housing and Other Facilities (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 44(E) in Gazette of India dated 24th January, 2013 under sub-section (2) of Section 5 of the Vice-President's Pension Act, 1997.

[Placed in Library, See No. LT 8463/15/13]]

...(व्यवधान)

**कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (श्री तारिक अनवर):**

महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) नेशनल काउंसिल फॉर कोऑपरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) नेशनल काउंसिल फॉर कोऑपरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2011-2012 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) नेशनल काउंसिल फॉर कोऑपरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8464/15/13]]

- (3) कंपनी अधिनियम, 1956 की धारा 619 क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) मध्य प्रदेश स्टेट एग्री इंडस्ट्रीज डेवलपमेंट कॉर्पोरेशन लिमिटेड, भोपाल के वर्ष 2010-2011 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) मध्य प्रदेश स्टेट एग्री इंडस्ट्रीज डेवलपमेंट कॉर्पोरेशन लिमिटेड, भोपाल का वर्ष 2010-2011 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-

महालेखापरीक्षक की टिप्पणियां।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8465/15/13]

- (5) (एक) नेशनल इंस्टिट्यूट ऑफ प्लांट हेल्थ मैनेजमेंट, हैदराबाद के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।  
 (दो) नेशनल इंस्टिट्यूट ऑफ प्लांट हेल्थ मैनेजमेंट, हैदराबाद के वर्ष 2011-2012 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।  
 (तीन) नेशनल इंस्टिट्यूट ऑफ प्लांट हेल्थ मैनेजमेंट, हैदराबाद के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8466/15/13]

- (7) कृषि उपज (श्रेणीकरण और चिह्नांकन) अधिनियम, 1937 की धारा 3 की उपधारा (3) के अंतर्गत गौंद कड़ाया श्रेणीकरण और विपणन नियम, 2013 जो 24 जनवरी, 2013 के भारत के राजपत्र में अधिसूचना सं० सा०का०नि० 45 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8467/15/13]

- (8) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-  
 (एक) का०आ० 280 (अ) जो 28 जनवरी, 2013 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उसमें उल्लिखित कस्टमाइज्ड उर्वरक के विनिर्देशों को इस अधिसूचना के प्रकाशन की तारीख से 3 वर्ष की अवधि के लिए अधिसूचित किया गया है।



(दो) का0आ0 281 (अ) जो 28 जनवरी, 2013 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 31 जनवरी, 2012 की अधिसूचना सं0का0आ0 198 (अ) में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 8468/15/13]

...(ब्यवधान)

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**12.01hrs****COMMITTEE ON SUBORDINATE LEGISLATION  
29<sup>th</sup> Report**

SHRI P. KARUNAKARAN (KASARGOD): I beg to present the Twenty-ninth Action Taken Report (English and Hindi versions) of the Committee on Subordinate Legislation (15th Lok Sabha) on the recommendations contained in Twenty-first Report on “Non-Implementation of oft-repeated recommendations of Committee on Subordinate Legislation, Lok Sabha by various Ministries”.

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... (*Interruptions*)

**12.02 hrs****STANDING COMMITTEE ON FINANCE  
65<sup>th</sup> and 66<sup>th</sup> Reports\***

SHRI YASHWANT SINHA (HAZARIBAGH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance (2012-13):-

- (1) Sixty-fifth Report on the National Housing Bank (Amendment) Bill, 2012
- (2) Sixty-sixth Report on the Small Industries Development Bank of India (Amendment) Bill, 2012.

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... (*Interruptions*)

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\* Sixty-fifth Report and Sixty-sixth Report were presented to Hon. Speaker on 16 February, 2013 under Direction 71A when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

**12.03 hrs**

**STATEMENTS BY MINISTERS**

**(i) Bhandara rape incident in Maharashtra\***

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): I am deeply shocked at the despicable, ghastly and brutal manner in which three minor girls from the same family were brutally raped and murdered and then thrown into an abandoned well near Murwadi village, Lakhani Police Station, Bhandara District of Maharashtra. I am sure that the collective conscience of all the members of the House would be equally revolted to know about this horrendous incident.

2. We have since received a report from the Maharashtra State Government. From the report, it appears that the grand-father of the victims had complained that his three grand-daughters aged 11 years, 9 years and 6 years respectively were not traceable since they left school on the morning of 14<sup>th</sup> February. A missing person case was registered at Lakhani Police Station, Bhandara District at 22:25 hours. The police officers and men intensified patrolling in the police station area on the 15<sup>th</sup> and 16<sup>th</sup> February to trace the missing girls. On the 16<sup>th</sup> February, at 17:20 hours, a local farmer nearby called the police station and informed that bodies of three girls were found floating in the well in his farm. After an inquest by the Taluka Magistrate, Lakhani a post-mortem was conducted by a team of five doctors and is reported that all three deceased girls had been subjected to sexual abuse and murdered before throwing them into the well.

3. The police have registered an FIR, vide CR No. 40/2013 u/s 302, 376, 201 IPC (Criminal Law Amendment Ordinance 2013) read with u/s 4, 6 of the Protection of Children from Sexual Offences Act, 2012. The SP Bhandara, Dr.

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\* Laid on the Table and also placed in Library. See No. LT 8469/15/13

Arati Singh and Senior Officers visited the area and the investigation is ongoing. The State Government has reported that the in-charge of the police station was suspended on 19<sup>th</sup> February as he did not deal with the complainant promptly and professionally. Teams from Maharashtra Police have been formed to pursue different lines of investigation and to track the offenders.

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**12.04 hrs****(ii) Revision of MGNREGA wage rates\***

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH):

1. In his Budget Speech of July 6, 2009, the Finance Minister had said the following:  
  
"We are committed to providing a real wage of Rs.100 per day as an entitlement under MGNREGA".
2. On January 14, 2011, the Ministry of Rural Development issued a notification revising MGNREGA wage rate by linking it to the Consumer Price Index for Agricultural Labour (CPIAL).
3. In March 2011, after inter-ministerial consultations, it was decided that the revision of MGNREGA wage rates indexed to CPIAL would be done annually. Thereafter, in July 2011, it was decided that this revision would become effective on April 1 each year.
4. A notification revising MGNREGA wage rates for the period April 1, 2013 to March 31, 2014 indexed to CPIAL has been issued and is placed on the Table of the House.

... (*Interruptions*)

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\* Laid on the Table and also placed in Library. See No. LT 8470/15/13

**12.04½hrs**

**ELECTIONS TO COMMITTEES**  
**(i) Joint Committee on Offices of Profit**

श्री रेवती रमण सिंह : महोदय, मैं प्रस्ताव करता हूँ :-

“कि यह सभा श्री सर्वे सत्यनारायण को मंत्रिमंडल में शामिल किए जाने पर 6 दिसम्बर 2012 को समिति से उनके त्यागपत्र के कारण लाभ के पदों संबंधी संयुक्त समिति की शेष अवधि के लिए सदस्य के रूप में कार्य करने के लिए, एकल संक्रमणीय मत द्वारा आनुपातिक प्रतिनिधित्व प्रणाली के अनुसार अपने में से लोक सभा के एक सदस्य को निर्वाचित करें।”

MR. CHAIRMAN: The question is:

“That this House do proceed to elect one Member of Lok Sabha from amongst themselves in accordance with the principle of proportional representation by means of the single transferable vote, to serve as a member for the remaining term of the Joint Committee on Offices of Profit vice induction of Shri Sarvey Sathyanarayana in the Council of Ministers and his resignation from the Committee on 6 December, 2012.”

*The motion was adopted.*  
*... (Interruptions)*

(ii) **Committee on Official Language**

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): I beg to move:

“That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from amongst themselves to be members of the Committee on Official Language vice Shri P. Chidambaram and Shri Ninong Ering ceased to be the members of the Committee upon their appointment as Minister of Finance and Minister of State for Minority Affairs, respectively.”

MR. CHAIRMAN: The question is:

“That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from amongst themselves to be members of the Committee on Official Language vice Shri P. Chidambaram and Shri Ninong Ering ceased to be the members of the Committee upon their appointment as Minister of Finance and Minister of State for Minority Affairs, respectively.”

*The motion was adopted.*

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... (*Interruptions*)

**12.05hrs**

**MATTERS UNDER RULE 377 \***

MR. CHAIRMAN : Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

**(i) Need to extend train no. 18311/18312 upto Allahabd**

SHRI AMARNATH PRADHAN (SAMBALPUR): The people of Sambalpur and the entire Western Odisha region are facing difficulties as there is no direct train service from Sambalpur to Allahabad which would enable people to perform the last rites (Asthi Bisarjan) of the deceased. The kith and Kin of the deceased have to change trains for this purpose. So, the train No. 18311 & 18312 should be extended upto Allahabad to ensure hassle free journey to the passengers of this Western Odisha region and particularly, Sambalpur which is the hub of commercial and industrial centre of this region.

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\* Treated as laid on the Table.



**(ii) Need to base crop insurance on the Crop Cutting basis in Barmer and Jaisalmer districts, Rajasthan**

**श्री हरीश चौधरी (बाड़मेर):** मेरे संसदीय क्षेत्र के बाड़मेर एवं जैसलमेर जिले कृषि व पशुपालन प्रधान जिले हैं। इन जिलों में किसानों की मांग व सहूलियत हेतु फसल बीमा को मौसम आधारित के स्थान पर क्रॉप कटिंग आधारित किए जाने हेतु अनुरोध कर रहा हूँ। राजस्थान राज्य में वर्तमान में चार जिलों में फसल बीमा क्रॉप कटिंग आधारित योजना लागू है। मेरे संसदीय क्षेत्र के बाड़मेर, जैसलमेर जिलों में मौसम आधारित बीमा योजनान्तर्गत मौसम आंकलन स्टेशनों के अभाव एवं बारिश की असमानता के कारण काश्तकारों को इसका पूरा लाभ नहीं मिल पा रहा है। हाल ही में क्षेत्र में हुई तेज वर्षा व ओलावृष्टि से फसलों को हुए नुकसान का मुआवजा भी फसल खराब आंकलन नियमों में नहीं होने से मिल नहीं पाया है। सरकार द्वारा किसानों के लिए किसान क्रेडिट कार्ड की योजना चलाई जा रही है लेकिन खराब फसल का मुआवजा नहीं मिलने से आर्थिक नुकसान झेल रहे किसानों के लिए किसान क्रेडिट कार्ड पुनः भरने का संकट हो रहा है।

मैं अनुरोध करना चाहूंगा कि बाड़मेर, जैसलमेर जिलों में फसल बीमा मौसम आधारित के स्थान पर क्रॉप कटिंग आधारित किया जाए।

**(iii) Need to protect the interests of people before open cast mining is undertaken in Peddapalle parliamentary constituency, Andhra Pradesh**

**DR. G. VIVEKANAND (PEDDAPALLY):** Singareni Collieries a joint venture company of Govt. of India and Govt. of Andhra Pradesh is planning to undertake Open Cast Mining at Kasipet and Mandamarry Mandals of Adilabad district which forms part of my Peddapalle Parliamentary Constituency. In places where open cast mining is being done by Singareni collieries, the people are unhappy that the water levels are going down, houses are being damaged and proper Rehabilitation and Resettlement has not been undertaken by the Singareni collieries. In the public hearing conducted on 13th Feb. 2012, the land losers and affected persons objected to the improper way the public

hearing was conducted and there was a unanimous opinion opposing open cast mining.

In view of the above, I representing this Parliamentary Constituency demand that the above issues be sorted out first before approval is given for open cast mining.

**(iv) Need to sanction funds for construction of proposed underpass on N.H. 47 at court road junction in Chalakudy, Kerala**

SHRI K. P. DHANAPALAN (CHALAKUDY): NH 47 is the major Highway of Kerala connecting cities like Ernakulam, Thrissur, Palakkad and ends at Salem. The construction work for four laning of this NH 47 from Ankamali to Mannuthy is under progress for the last few years. At Ankamali, NH 47 joins with MC Road which is another major road connecting Ankamali to Thiruvananthapuram resulting in heavy traffic from Ankamali to its northern side. Chalakudy town is located at 15 Km north of Ankamali town which is the point for tourist destinations like Athirappilly, Vazhachal and Thumboormoozhi waterfalls where thousands of people visit throughout the year. At court road junction, Chalakudy, there is a proposal for an underpass primarily due to the acute traffic bottleneck experienced during the day time. Actually the proposal for the underpass was made in the year 2008. Govt. of Kerala vide its letter NO.18421/D1/20H/PWD dated 17.10.2011 had forwarded a resolution of the Sub- committee meeting dated 14.08.2011 for the construction of an underpass at Court road Junction, Chalakudy with entrance through Mala Road instead of the earlier proposed underpass at Municipal junction Chalakudy. However, no reply in this regard has been received so far. Delay in construction will worsen the horrible traffic congestion experiencing in the area and the cost of construction will also increase due to

inordinate delay in completing the construction. It is learnt that the above proposal is pending with the NHAI authorities.

Hence I request that necessary action may be taken for according sanction for construction of the proposed underpass at Court junction in Chalakudy and also give necessary direction to MORTH and NHAI to complete the work as early as possible.

**(v) Need to establish Kendriya Vidyalayas in Gulf countries in order to impart quality education to the children of blue collar Indian workers**

SHRI M.K. RAGHAVAN (KOZHIKODE): The Gulf countries have about 4 million Indian emigrant labourers, which form a significant part of the Gulf workforce. Most of them are blue collar workers with a low income. With the worsening economic conditions including the ongoing recession, many workers are without jobs or working for lesser wages. Even with this low income, the cumulative remittance from the Gulf sector is about 60 billion USD annually. This remittance has a salutary effect on the Indian economy and particularly to the economy of Kerala.

Most of the Indians are maintaining family in their respective host countries and because of their blue collar status, imparting quality education to their children has become a difficult task. Though there are a number of privately run Indian schools, the blue collar workers are unable to impart good education to their wards due to the prevailing high fee structure.

Many Gulf countries have International Branch Campuses of various universities and institutions. The children of the blue collar Indian work force are unable to meet the required international standards due to non-availability of educational facility to them.

In view of the above, it is suggested that the Government of India should consider to establish a few Kendriya Vidyalayas in the gulf countries including

UAE (Dubai, Abu Dhabi and Sharjah), Saudi Arabia, Bahrain and Kuwait. In fact, overseas Indians maintain a sense of attachment to their parent country and the country should recognize the difficulties to help the Indian Diaspora not only in business but also in educational field. Hence, necessary steps should be taken to establish KVs in above countries. In fact, large number of Indian schools situated in the Gulf sector are affiliated to the CBSE and establishment of KVs in these countries is not a hurdle.

**(vi) Need to include Dhanak caste of Madhya Pradesh in the list of Scheduled Tribe**

**श्री उदय प्रताप सिंह (होशंगाबाद):** मध्य प्रदेश में रहने वाली धानक/धानुका जाति का इतिहास पूर्णतया आदिवासी संस्कृति से जुड़ा रहा है। प्राचीन काल से ही यह जाति नर्मदा नदी और वहां के सुदूर जंगलों में रहती आई है। आरंभ से ही यह जाति भूमिहीन खेतिहर रही है इसलिए इनका मुख्यता जीवन निर्वाह नदी क्षेत्र के मछली पालन और जंगलों पर निर्भर रहा है।

इस जाति के लोगों में शिक्षा ना के बराबर ही रही है, जिससे शिक्षा के अभाव में यह लोग देश और समाज की मुख्य धारा से नहीं जुड़ पाए। इसी कारणवश यह लोग आगे नहीं बढ़ पाए। अतः सरकार से अनुरोध है कि इस जाति को प्रोत्साहित करने के लिए इनको अनुसूचित जनजाति की सूची में डाला जाए और इनकी प्रतिभा का सही दिशा में सदुपयोग किया जा सके, साथ ही इस जाति से जुड़ी प्राचीन संस्कृति और लोक कला को संरक्षण देना भी जरूरी है।

आशा है भारत की सरकार धानक जाति के हित में ठोस निर्णय लेगी।

**(vii) Regarding special financial package for the welfare of farmers of Hoshiarpur parliamentary constituency, Punjab**

**SHRIMATI SANTOSH CHOWDHARY (HOSHIARPUR):** The geographic area of Hoshiarpur parliamentary constituency is entirely different from other districts of Punjab. 75% is kandi area and small and marginal farmers are not able to avail the benefit of Government scheme (National Horticulture mission)

due to the threat of wild animals. Agriculture development is not possible in isolation. I request the Government to give incentive or special package to backward areas of my district i.e. Hoshiarpur. For this Government should undertake survey of various areas, identification of the work force and creation of employment opportunities near villages. In this way Government can help the farmers to raise the income.

**(viii)Need to sanction the pilot project for improving field approach roads in Jalgaon district, Maharashtra**

SHRI HARIBHAU JAWALE (RAVER): Reports of Ministry of Agriculture state that there are losses of food grains and horticulture products upto Rs.50,000 crore yearly due to damage of food grains during transportation from fields to market. Several surveys have been conducted to assess the post harvest losses of foodgrains in India. The report of World Bank also states about the post harvest losses of foodgrains in India. Most prominent reason behind post harvest losses of food grains and horticulture products is lack of proper infrastructure facility for transportation from farms to market. To achieve targeted growth rate of 4% in agriculture sector, it is necessary to save the foodgrain from post harvest losses by creating better infrastructural facilities by constructing field approach roads. Government is going to implement National Food Security Act. There is need for huge quantity of food grain to implement this food security act.

Maharashtra Government had sent a proposal for sanction of Rs. 109 crore for improvement in condition of field approach roads in Jalgaon district. The improvement in field approach roads will be helpful to farmers. It will save huge quantity of food grains and horticulture products which are getting damaged due to unavailability of field approach roads.

I request the Government to sanction the Pilot project of improvement of field approach roads in Jalgaon district submitted by Government of Maharashtra.

**(ix) Regarding implementation of decision of Tenth Island Development Authority meeting**

SHRI BISHNU PADA RAY (ANDAMAN & NICOBAR ISLANDS): The Tenth Island Development Authority (IDA) meeting chaired by former Prime Minister Shri Atal Behari Vajpayee was held on 19.01.2003 and PM's written statement on the subject has not been implemented even after a lapse of 10 years. I have also included this issue as an agenda on IDA meeting and raised the issue in Parliament but no action has been taken so far.

I, therefore, request the Government of India to direct the Andaman & Nicobar Administration to implement the decision of meeting of the Tenth Island Development Authority.

**(x) Need to implement high speed rail project between Ahmedabad and Mumbai**

डॉ. किरीट प्रेमजीभाई सोलंकी (अहमदाबाद पश्चिम): अहमदाबाद और मुम्बई के बीच रेल यातायात देश में तेजी से विकसित और ट्राफिक डेन्सिटी में पूरे देश में अग्र स्थान पर है। पहले भी कई बार इस रेल रूट पर "हाई स्पीड रेल प्रोजेक्ट" यानि की बुलेट ट्रेन का जिक्र किया गया है और सर्वे भी किया गया है। इस हाई स्पीड रेल प्रोजेक्ट को जल्द ही कार्यान्वित करना जरूरी है। मगर इस साल के रेल बजट में इसका संज्ञान भी नहीं लिया गया है। जापान सरकार द्वारा एवं भारत सरकार के रेल मंत्रालय द्वारा अहमदाबाद में 11 फरवरी, 2013 को एक सेमिनार का आयोजन भी किया गया था और उसे लागू करने पर चर्चा की गई थी।

गुजरात के मुख्यमंत्री ने भी प्रधानमंत्री के साथ इसे उठाया है और उसका अमलीकरण के बारे में लिखित रूप से भी दिया गया है। मेरा निवेदन है कि अहमदाबाद-मुम्बई का "हाई स्पीड रेल प्रोजेक्ट" को शीघ्र ही कार्यान्वित किया जाए और जल्द से जल्द उसे पूरा किया जाए।

**(xi) Need to undertake repair work of N.H. 12 in Rajasthan**

SHRI DUSHYANT SINGH (JHALAWAR): It is of utmost importance to pay heed to the condition of the National Highway No. 12. This national highway has been in a terrible condition for a longtime. The district of Jhalawar is located on the NH-12 and the commuters are forced to face immense hardship. This particular highway connects Jhalawar to major cities like Jaipur and Kota that are also major railway junctions. During the monsoon this condition only deteriorates further. There is a heavy flow of traffic from the Central states to Rajasthan and with bad condition of National Highway, the problem of the commuters increases manifold who are forced to take a longer route via Baran. This increases the travelling time and bad road leads to congestion. I, therefore, request the Government to look into this matter at the earliest and instruct the concerned authorities to repair the NH-12 and solve the plight of the people of Jhalawar.

**(xii) Need to provide compensation to farmers in Uttar Pradesh especially in Bundelkhand region of the State whose crops suffered damages due to frost and hailstorm**

श्री आर.के.सिंह पटेल (बांदा): अभी हाल ही में उत्तर प्रदेश के बुन्देलखण्ड के चित्रकूट, बांदा, जालौन, झांसी, हमीरपुर, महोबा समेत देश के विभिन्न प्रांतों में पाला/तुषार तथा ओला वृष्टि से किसानों की दलहनी, तिलहनी एवं सब्जियों जैसे आलू, टमाटर सहित रबी की सभी फसलें नष्ट हो गई हैं। विशेषकर बुन्देलखण्ड के किसानों का इन दैवीय आपदाओं से पचास प्रतिशत से अधिक नुकसान हुआ है। कहीं-कहीं शत-प्रतिशत फसलें चौपट हो गई हैं, जिससे किसान भुखमरी की कगार पर खड़ा हो गया है। फसलें नष्ट होने से

किसानों का खाद, बीज, डीजल, मजदूरी आदि पर खर्च किया गया पैसा बर्बाद हो गया है। किसानों द्वारा बैंकों से बड़ी-बड़ी रकम उक्त कृषि कार्यों में लगाई गई हैं, जिनका कर्ज अदा करना तो दूर किसान ब्याज तक भी नहीं दे सकते। जिससे बैंक आर.सी. करके राजस्व वसूली करने के साथ बंधक भूमि को नीलाम करके किसानों को आत्महत्या करने के लिए मजबूर करने को तैयार है।

यदि सरकार तत्काल देश के उत्तर प्रदेश एवं बुन्देलखण्ड के किसानों को नष्ट हुई फसलों का मुआवजा/क्षतिपूर्ति नहीं देती है तो किसान बड़े पैमाने पर सड़कों पर उतर सकता है, जिससे कानून व्यवस्था पर असर पड़ेगा तथा किसान आत्महत्या करने को मजबूर होगा।

अतः सरकार से मांग है कि देश के विभिन्न प्रांतों में जहां दैवीय आपदा से फसलें नष्ट हुई हैं उत्तर प्रदेश सहित बुन्देलखण्ड के चित्रकूट, बांदा, हमीरपुर, महोबा, जालौन, झांसी आदि जिलों में सर्वे कराकर विभिन्न दैवीय आपदाओं में नष्ट हुई फसलों का मुआवजा 25 हजार रुपये प्रति एकड़ के हिसाब से दिए जाने के साथ किसानों द्वारा लिए कर्जों को माफ करने की मांग करता हूं।



**(xiii) Regarding erecting a memorial in honour of Madari Pasi, a social reformer in pre-independence era, in Hardoi district of Uttar Pradesh**

श्री अशोक कुमार रावत (मिसरिख): सामाजिक क्रांति के अमर सेनानी जननायक मदारी पासी सामंत जमींदार या साधन संपन्न व्यक्ति नहीं थे । वह दलित वर्ग के पासी समाज के एक साधारण किसान के पुत्र थे । उनका जन्म उ०प्र० राज्य के हरदोई जिला की सण्डीला तहसील के ग्राम मोहन खेड़ा में वर्ष 1860 में हुआ था । उन्होंने मनुवादी असमानतापूर्ण वर्ण व्यवस्था को सहते हुए अवध के संपूर्ण किसानों और मजदूरों की अस्मिता की समस्या के समाधान हेतु एका आंदोलन का नेतृत्व किया और समाज को सही दिशा देकर मानव जीवन में सत्या और अहिंसा का प्रचार प्रसार किया । उस दौरान दलित समाज ब्राह्मणी समाजिक व्यवस्था के कारण उत्पीड़न, शोषण, असमानता, विषमता, अन्याय और अत्याचार सहने को विवश था ।

मदारी गांव के शूद्र समाज की दयनीय दशा से चिंतित और दुखी थे । मनुवादी अन्यायपूर्ण सामाजिक वर्ण व्यवस्था के कारण उन्हें अछूत माना जाता था । उन्हें छूना ही नहीं देखना भी पाप माना जाता था तथा उन्हें अनेक घृणात्मक नामों से पुकारा जाता था । उन पर अनेक प्रतिबंध लगाये गए थे । वह सार्वजनिक तालाब के पास नहीं जा सकते थे और मंदिरों में भी प्रवेश नहीं कर सकते थे । दलित समाज का हर व्यक्ति गांव के साहूकारों के कर्ज में डूबा हुआ था । उसकी दयनीय दशा का मुख्य कारण धार्मिक कर्मकाण्ड, फिजूलखर्ची और नशीली वस्तुओं का अधिकाधिक सेवन था । उनकी अज्ञानता, अंधविश्वास और शिक्षा की कमी भी उनकी निर्धनता को बढ़ाती थी ।

मदारीपासी समाज की पंचायतों में नशा न करने, आमदनी से अधिक खर्च न करने और कर्ज न लेने की सलाह देते थे और उसकी बुराइयों को भी प्यार से समझाते थे । सामाजिक कार्यों में मदारी की गरिमा समाज में बढ़ी । आज सामाजिक विकास और मानव कल्याण हेतु उनके आदर्शमय संदेशों और क्रांतिकारी विचारों के व्यापक प्रचार-प्रसार की अति आवश्यकता है ।

अतः मेरा केंद्र सरकार से अनुरोध है कि वह मदारी पासी, जिन्होंने दलित और शोषित समाज में साहस, स्वाभिमान, स्वावलंबन, सहअस्तित्व की सुरक्षा के प्रति ललक और जागरूकता पैदा की और साधारण जनता में भाई चारा, देशभक्ति कर्तव्यनिष्ठा और मानव कल्याणकारी भावना को बढ़ाने का साहसपूर्ण कार्य किया, उनकी स्मृति में उ०प्र० राज्य के हरदोई तहसील सण्डीला के गांव पहाड़पुर अटरिया में उनका भव्य स्मारक बनाकर निकटवर्ती क्षेत्र का केंद्रीय स्तर पर तीव्र विकास किए जाने हेतु आवश्यक कदम उठाए ।

**(xiv)Need to check the menace of wild elephants causing loss to human lives and property in Supaul parliamentary constituency, Bihar**

श्री विश्व मोहन कुमार (सुपौल): मैं विदेश मंत्री जी का ध्यान अपने संसदीय क्षेत्र सुपौल जो नेपाल सीमा पर अवस्थित है, की ओर आकृष्ट करते हुए कहना है कि आये दिन विशालकाय हाथियों का झुंड नेपाल से बिहार के सुपौल के कमलपुर, कुणौली, भीमनगर में रात को घुसकर आतंक मचाते हैं एवं सुबह होने से पहले नेपाल सीमा में प्रवेश कर जाते हैं । इस तरह की गतिविधि से आये दिन जानमाल के साथ-साथ फसलों एवं मकान का काफी नुकसान हो रहा है । अभी हाल में एक व्यक्ति को इन हाथियों के झुंड की वजह से अपनी जान से हाथ धोना पड़ा । इसी से सरायगढ़, भपटियाही में जंगली सुकर का प्रकोप है जिससे लोग चिंतित हैं ।

अतः मा0 विदेश मंत्री जी से आग्रह है कि नेपाल सरकार से इस संदर्भ में वार्ता कर समस्या का हल शीघ्रातिशीघ्र निकलवाने का कष्ट करे जिससे की आम नागरिक भयमुक्त अपना जीवन यापन कर सकें।

**(xv) Regarding building of groynes along the sea coast to protect villages facing the threat of submersion in the sea in Kanyakumari parliamentary constituency, Tamil Nadu**

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): I would like to bring this to the knowledge of the Union Government that Kanyakumari District has a 71 km of coast line with more than 45 fishing hamlets and around 2.5 lakh fishermen population. As fishing is the main occupation of the fishermen community, they live along the sea shore since long. The coastal area of my constituency is touched by Bay of Bengal Sea, Indian Ocean and Arabian Sea. Most of the times, the villages along the Arabian Sea get affected because of sea erosion. Some villages are partially protected with groynes and some villages are protected partially by Rabble Mount Sea Wall (RMS wall). The villages properly provided with Groynes are saved from Sea Erosion, whereas the villages provided with RMS wall get affected because of sea erosion. The west coast area in my Kanyakumari constituency would be the worst hit area by sea erosion in the country. Among them Poothurai and Thoothoor villages are the worst affected ones. More than 100 houses were damaged and drowned in the Arabian Sea during 2011 and 2012 itself. The Government of Tamil Nadu has not provided any alternative housing to the homeless in Kanyakumari District. These coastal villages in Arabian Sea are coming under Thoothoor Village Panchayat, Munchirai Panchayat Union of Kanyakumari District. This calamity strikes these villages now and then, and gradually these villages will disappear from Indian Map. The people of Thoothoor and Poothurai villages are in fear of losing their belongings and their shelters on account of sea erosion.

I, therefore, request the Union Government to look into this matter seriously and make necessary arrangements for the protection of these villages by sanctioning Short Groynes in Poothurai and Thoothoor villages and other villages of sea affected area in my constituency. And also I request the

Government to grant appropriate compensation and houses to the homeless and landless fishermen families.

As an initial step I request the Union Government to send a special team to study the damages in the coastal villages affected by sea erosion.

**(xvi)Need to take suitable measures to assist the coconut farmers in Kerala**  
SHRI P. KARUNAKARAN (KASARGOD): Coconut farmers in Kerala are facing a very serious situation due to the sharp decline in the prices of the Coconut. It has been reduced to Rs. 3 per coconut which was earlier Rs. 12. The farmers are unable to repay the bank loans. They are not able to purchase fertilizer due to the rise in the prices of fertilizer. The price rise of all other essential inputs also adversely affects the farmers in the sector. The import of palm oil is a big blow to the coconut farmers. This problem not only affects the coconut farmers but also the financial condition of the State. So I urge the Government to take immediate steps to assist the coconut farmers as well as the State.

**(xvii) Regarding setting up of Mini passport Kendra in Sambhajinagar in Aurangabad parliamentary constituency, Maharashtra**

**श्री चंद्रकांत खैरे (औरंगाबाद):** विदेश मंत्रालय ने मेरे ससदीय क्षेत्र के अंतर्गत संभाजीनगर (औरंगाबाद-महाराष्ट्र) में एक मिनी पासपोर्ट केंद्र खोलने की घोषणा की थी। इसके लिए रखी गई शर्तों के अनुसार गारखेड़ा, औरंगाबाद में कार्यालय के लिए स्थान भी उपलब्ध कराया गया है जिसका निरीक्षण संयुक्त सचिव (विदेश मंत्रालय), रिजनल पासपोर्ट ऑफिसर एवं अन्य अधिकारियों ने किया और संतुष्ट होने के बाद विदेश मंत्रालय (पासपोर्ट) विभाग को अपनी रिपोर्ट सौंप दी। प्रस्तावित कार्यालय औरंगाबाद महानगर पालिका के अंतर्गत आता है और उन्होंने इसे रैडी टू यूज कंडीशन में तैयार कर रखा है। मेरे कई बार पत्र लिखने के बाद सरकार ने मुझे पत्र के माध्यम से 17 जनवरी 2012 को सूचित किया कि "The proposed mini passport Kendra in Aurangabad shall be taken after March 2012." मैं इस पासपोर्ट केंद्र के लिए लगातार 2010 से प्रयास कर रहा हूँ। सभी कुछ तैयार रहने के बावजूद आखिर क्या कारण है कि औरंगाबाद मिनी पासपोर्ट केंद्र अब तक शुरू नहीं हो सका।

**(xviii) Need to provide compensation to farmers whose crops got damaged due to unseasonal rains and hailstorms in Andhra Pradesh**

**SHRI M. VENUGOPALA REDDY (NARASARAOPET):** I would like to draw the kind attention of the Government to the unseasonal and untimely rains coupled with hail storms, on 16<sup>th</sup> and 17<sup>th</sup> February, 2013, which caused heavy loss to farmers in 12 districts, across the State of Andhra Pradesh. This natural calamity has damaged standing agriculture crops in vast stretch converging nearly 1.48 lakh Hectares and another 1.04 lakh Hectares of horticulture crops in many other parts of the state, besides claiming 17 lives.

In Guntur District the loss is as follows as per the official declaration of the Collector and District Magistrate. Paddy in 2,260 Hectares, Bengal Gram in 5,077 Hectares, Green Gram in 6,260 Hectares, Maize in 3,286 Hectares, Jowar in 1,112

Hectares, Ground Nut in 1,000 Hectares, Red Gram in 229 Hectares, Tobacco in 274 Hectares.

The chilli crop on fields in Guntur District had, fungus attack/decolouring, causing a dip in its price from Rs.7000/- to 4,000/- per quintal, in one single day. Its price fell nearly by 50% after rain water seeped into the produce. Thousands of farmers in Guntur District as well as in other 11 Districts now have their hopes pinned on the Government aid to overcome the crisis.

As such I request the Honorable Minister for Agriculture through the Chair, kindly to intervene in the matter and issue instructions to the State Government of Andhra Pradesh, to take up detailed survey, to assess the loss of crop on war footing basis, and to declare compensation to the farmers at least Rs. 1,00,000/- per hectare to paddy loss; Rs.50,000/- per hectare to commercial crop; Rs.30,000/- per hectare to horticulture loss; Rs.30,000/- per hectare to vegetables loss.

**(xix) Need to make airport at Cooch Behar in West Bengal operational**

SHRI NRIPENDRA NATH ROY (COOCH BEHAR): I want to bring to the attention of this Government that in my Constituency, Cooch Behar West Bengal, there is a full fledged airport with all infrastructural facilities. Till last so many years, Hon'ble Members of North Bengal have been continuously requesting to start flight operations from Cooch Behar airport but even after spending crores of rupees in the last 3-4 years the Central Government is in no mood to make this airport operational. Here I want to mention that all the districts of North Bengal are economically backward districts and to boost the economy here it is very necessary that the Cooch Behar airport should be made operational at the earliest and also this airport is very important from the point of view of our Defence.

Further, I want to mention here that in August - September, 2011, the airport was made operational for 1 to 2 days, but again it was shut down. I, therefore, request the Hon'ble Minister to take immediate steps so the airport at Cooch Behar, West Bengal should be made operational within this year.

**(xx) Need to cover Ayurvedic system of treatment under mediclaim policies**

SHRI RAJU SHETTI (HATKANANGLE): Lymphedema Filariasis is one of the common disabling diseases, which affects over 2.5 crore people across 20 States in India particularly coastal States like Maharashtra, Kerala, Bihar and Assam. Gadchiroli district in Maharashtra is a very prominent example. According to WHO, Lymphedema is the 2<sup>nd</sup> largest leading cause of disability. This disease has no satisfactory treatment in Allopathic system. However, in ayurvedic system which is recognized by Government of India, there is effective treatment for Lymphedema.

It is very disappointing that Mediclaim Insurance Companies are not covering the expenses of treatment incurred under Ayurvedic System. Ayurveda is India's ancient system which is accepted all over the world. Government is promoting it throughout the country.

As ayurvedic system is one of the recognized systems like allopathy, I appeal to Ministry of Health and Govt. of India to give clear guidelines to Insurance Regulatory and Development Authority about inclusion of Ayurvedic treatment in the list of Mediclaim policies.

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... (Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 6<sup>th</sup> March, 2013 at 11.00 a.m.

**12.06 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Wednesday, March 6, 2013/Phalguna 15, 1934 (Saka).*

